

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1977/2002

This the 26th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A)

Shri Harbans Lal Arora  
S/o Late Shri Radhakrishan  
R/o Village & Post Office Kahnapur, Rohtak.  
(By Advocate: Shri Sant Lal)

-Applicant

Versus

1. Union of India  
Through the Secretary,  
Ministry of Communications,  
Department of Posts, Dak Bhawan,  
New Delhi-110001.
2. The Director Postal Service  
Haryana Circle, Ambala-133001.
3. The Sr. Supdt. of Post Offices,  
Rohtak Division, Rohtak.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Heard Shri Sant Lal, learned counsel for the applicant.

2. Applicant has challenged punishment of recovery of Rs.59,615/- from his pay in 25 equal monthly instalments to make up the pecuniary loss caused by him to the Government, in disciplinary proceedings against him. Learned counsel stated that applicant submitted his appeal dated 13.4.2002 against the impugned punishment order (Annexure A-1) dated 28.2.2002 to the Appellate Authority, Director, Postal Services, Haryana Circle, Ambala (Annexure A-2) which has not yet been decided by him and he stated that the applicant has been facing serious financial hardship

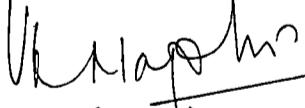


on account of the heavy recovery being made from his pay by respondents. He further stated that the applicant had rendered 36 years unblemished service and earned two promotions.

3. It is clear that respondents have not disposed of the appeal made by the applicant though it is pending for more than three months with them.

4. In the facts and circumstances of the case, in our considered view the ends of justice would be met if at this stage itself and without issuing a notice to the respondents, they are directed to dispose of applicant's appeal by passing a detailed and reasoned order within a period of two months from the date of communication of these orders. Ordered accordingly. In the meantime they shall not make any further recoveries in pursuance of the order issued by the Disciplinary Authority till disposal of the appeal by the Appellate Authority.

5. Let a copy of this order be given Dasti to Respondents Nos 1 & 3 through applicant's counsel.

  
(V.K. Majotra)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Vice-Chairman (J)

cc.